

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA**

**UNSTARRED QUESTION NO. 4479
TO BE ANSWERED ON MARCH 27, 2025**

NCR REGIONAL PLAN 2041

NO. 4479. MS IQRA CHOUDHARY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the NCR Planning Board has finalised and notified the NCR Regional Plan 2041 and if so, the details thereof;**
- (b) whether the Public Accounts Committee in their report in December 2023 directed the NCR Planning Board to finalise and notify the Regional Plan within six months and if so, the details thereof;**
- (c) the reasons for the finalised Regional Plan not being made available in the public domain;**
- (d) whether the delay has adversely affected the development activities in the region, specifically in Shamli and Muzzafarnagar districts of Uttar Pradesh and led to non- approval of development schemes and if so, the detail thereof; and**
- (e) whether it is a fact that the lack of a final Regional Plan makes it difficult to estimate the cost of development projects and funds needed for the purpose and if so, the details thereof ?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

(a)to(e): No. The proposed Regional Plan-2041 is being processed.

The Public Accounts Committee (PAC) (2023-24) in its seventy seventh report (17th Lok Sabha) on "Functioning of National Capital Region Planning Board" inter-alia recommended that the Board should finalize and notify Regional Plan (RP)- 2041 within six months and review the same once every five years, as mandated.

The NCR Planning Board (NCRPB) in its 41st Meeting held on 12.10.2021 decided that the current Regional Plan (RP)- 2021, which also includes the Shamli and Muzzafarnagar districts of Uttar Pradesh, shall be valid till the publication of finally approved RP- 2041. Hence, there is no adverse effect on developmental activities in the NCR.
